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Reference: C.N.533.2010.TREATIES-6 (Depositary Notification)

ROME STATUTE OF THE INTERNATIONAL CRIMINAL COURT
ROME, 17 JULY 1998

AMENDMENT TO THE ROME STATUTE OF THE INTERNATIONAL CRIMINAL COURT
KAMPALA, 10 JUNE 2010

ADOPTION OF AMENDMENT TO ARTICLE 8

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

On 10 June 2010, at the Review Conference of the Rome Statute, held in Kampala, Uganda, from 31 May to 11 June 2010, the Parties adopted, in accordance with article 121, paragraph 3, of the Rome Statute of the International Criminal Court, an amendment to article 8 of the Statute by Resolution RC/Res.5.

In accordance with its article 121, paragraph 5, “[a]ny amendment to articles 5, 6, 7 and 8 of this Statute shall enter into force for those States Parties which have accepted the amendment one year after the deposit of their instruments of ratification or acceptance”.

... A copy of the text of the Amendment to article 8 in the Arabic, Chinese, English, French, Russian and Spanish languages is transmitted herewith.

29 November 2010



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are issued in electronic format only. Depositary notifications are made available to the Permanent Missions to the United Nations in the United Nations Treaty Collection on the Internet at <http://treaties.un.org>, under "Depositary Notifications (CNs)". In addition, the Permanent Missions, as well as other interested individuals, can subscribe to receive depositary notifications by e-mail through the Treaty Section's "Automated CN Subscription Service", which is also available at <http://treaties.un.org>.

第8条修正案

在第八条第二款第5项中增加以下内容：

“(13) 使用毒物或有毒武器；

(14) 使用窒息性、有毒或其他气体，以及所有类似的液体、物质或器件；

(15) 使用在人体内易于膨胀或变扁的子弹，例如外壳坚硬而不完全包裹弹芯或外壳经切穿的子弹。”

Amendment to article 8

Add to article 8, paragraph 2 (e), the following:

“(xiii) Employing poison or poisoned weapons;

(xiv) Employing asphyxiating, poisonous or other gases, and all analogous liquids, materials or devices;

(xv) Employing bullets which expand or flatten easily in the human body, such as bullets with a hard envelope which does not entirely cover the core or is pierced with incisions.”

Amendement à l'article 8

Ajouter au paragraphe 2, e) de l'article 8 les points suivants :

« xiii) Le fait d'employer du poison ou des armes empoisonnées ;

xiv) Le fait d'employer des gaz asphyxiants, toxiques ou similaires, ainsi que tous liquides, matières ou procédés analogues ;

xv) Le fait d'utiliser des balles qui s'épanouissent ou s'aplatissent facilement dans le corps humain, telles que des balles dont l'enveloppe dure ne recouvre pas entièrement le centre ou est percée d'entailles. »

Поправка к статье 8

Добавить в пункт 2 е) статьи 8 следующий текст:

"(хiii) применение яда или отравленного оружия;

(хiv) применение удушающих, ядовитых или других газов и всех аналогичных жидкостей, материалов или средств;

(хv) применение пуль, легко разворачивающихся или сплюсывающихся в человеческом теле, таких как пули с твердой оболочкой, которая не покрывает полностью сердечник или имеет надрезы".

Enmienda al artículo 8

Añádase al apartado e) del párrafo 2 del artículo 8 lo siguiente:

“xiii) Emplear veneno o armas envenenadas;

xiv) Emplear gases asfixiantes, tóxicos o similares o cualquier líquido, material o dispositivo análogos;

xv) Emplear balas que se ensanchan o aplastan fácilmente en el cuerpo humano, como balas de camisa dura que no recubra totalmente la parte interior o que tenga incisiones.

تعديل للمادة 8

يضاف إلى الفقرة 2 (هـ) من المادة 8 ما يلي:

”13‘ استخدام السموم أو الأسلحة المسمّمة؛

’14‘ استخدام الغازات الخانقة أو السامة أو غيرها من الغازات وجميع ما في حكمها من السوائل أو المواد أو الأجهزة؛

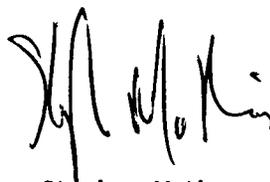
’15‘ استخدام الرصاصات التي تتمدد أو تتسطح بسهولة في الجسم البشري، مثل الرصاصات ذات الأغلفة الصلبة التي لا تغطّي كامل جسم الرصاصة أو الرصاصات المحزّزة الغلاف“.

I hereby certify that the foregoing text is a true copy of the Amendment to article 8 of the Rome Statute of the International Criminal Court, adopted on 10 June 2010, at the 12th plenary meeting of the Review Conference of the Rome Statute of the International Criminal Court, which was held in Kampala, Uganda, from 31 May to 11 June 2010.

Je certifie que le texte qui precede est une copie conforme de l'Amendement a l'article 8 du Statut de Rome de la Cour Pénale Internationale, adopte le 10 juin 2010 à la douzieme seance pleniére de la Conférence de révision du Statut de Rome de la Cour Pénale Internationale, tenue a Kampala, en Ouganda, du 31 mai au 11 juin 2010.

For the Secretary-General,
Assistant Secretary-General
in charge of the Office of Legal Affairs

Pour le Secrétaire général,
Le Sous-Secrétaire général
chargé du Bureau des affaires juridiques



Stephen Mathias

United Nations, New York
29 November 2010

Organisation des Nations Unies
New York, le 29 novembre 2010

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Référence : C.N.533.2010.TREATIES-6 (Notification dépositaire)

STATUT DE ROME DE LA COUR PÉNALE INTERNATIONALE
ROME, 17 JUILLET 1998

AMENDEMENT DU STATUT DE ROME DE LA COUR PÉNALE INTERNATIONALE
KAMPALA, 10 JUIN 2010

ADOPTION DE L'AMENDEMENT À L'ARTICLE 8

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Le 10 juin 2010, à la Conférence de révision du Statut de Rome qui s'est tenue à Kampala, en Ouganda, du 31 mai au 11 juin 2010, les Parties ont adopté, conformément au paragraphe 3 de l'article 121 du Statut de Rome de la Cour pénale internationale, un amendement à l'article 8 du Statut par la résolution RC/Res.5.

Conformément au paragraphe 5 de l'article 121, « [u]n amendement aux articles 5, 6, 7 et 8 du présent Statut entre en vigueur à l'égard des États Parties qui l'ont accepté un an après le dépôt de leurs instruments de ratification ou d'acceptation ».

... On trouvera ci-joint une copie du texte de l'amendement à l'article 8 en anglais, arabe, chinois, espagnol, français et russe.

Le 29 novembre 2010



Attention : Les Services des traités des Ministères des affaires étrangères et des organisations internationales concernés. Les notifications dépositaires sont publiées uniquement en format électronique. Les notifications dépositaires sont mises à la disposition des missions permanentes auprès des Nations Unies sur le site Internet de la Collection des traités des Nations Unies à l'adresse <http://treaties.un.org>, sous la rubrique "Notifications dépositaires (CNs)". En outre, les missions permanentes et toute autre personne intéressée peuvent s'abonner pour recevoir les notifications dépositaires par email à travers le "Service automatisé d'abonnement aux CN", qui est également disponible à l'adresse <http://treaties.un.org>.

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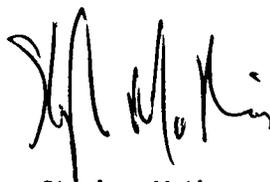
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